

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.405

IA/4323/ND/2022 IN IB/3113/ND/2019

IN THE MATTER OF:

M/s Kerry Indev Logistics Pvt Ltd	...	Applicant
Versus		
M/s Divinesear Logistics Pvt Ltd	...	Respondent

Order under Section 9 of IBC 2016.

Order delivered on 10.03.2023

Coram:

**Mr. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Mr. Ashok Kumar Juneja, Adv., Ms. Shreya
Aggarwal, Adv. with Anil Kumar Mittal, RP in
person

For the Respondent :

ORDER

IA/4323/ND/2022

Ld. Resolution Professional produced a copy of order dated 23.01.2023 passed by Hon'ble NCLAT and espoused that an impression has been given by party before Hon'ble NCLAT that the matter has been settled. Having submitted so, he sought an adjournment. The same granted.

Let the matter be fixed for hearing on **17.04.2023**.

Sd/-

**DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)**

Sd/-

**ASHOK KUMAR BHARDWAJ,
MEMBER (JUDICIAL)**